

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.113
(IB)-1744(ND)2019 I
I.A-2185/2021

IN THE MATTER OF:

Canara Bank ... **Applicant/Petitioner**

Versus

M/s. BullandBuildtech Pvt. Ltd ... **Respondent**

Under Section: 7 of IBC Code,2016

Order delivered on 31.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Prachie Jain for RP, Ms. SomyaStuti

ORDER

I.A-2185/2021: Heard Ld. Counsel appearing for the Applicant as well as the representative of the Respondent Mr. Alok Sharma.

In the course of hearing, the Representative of the Respondent submitted that the respondent has filed the reply and in response to that, the rejoinder has also been filed by the Applicant. But the reply and the rejoinder are not available on the DMS. However, in course of hearing, the representative of the Respondent shared the contents of the rejoinder filed by the Applicant. On perusal, we notice that the following prayer is made in the rejoinder :

“In the light of the above, since the grievances of the Applicant have been redressed, it is humbly prayed that Hon'ble Adjudicating Authority disposes off the Application accordingly, and pass an appropriate order in the interest of justice and equity as it deems fit”.

As per the averment made in the rejoinder, we notice that the grievances of the Applicant have already been redressed and therefore, the Application has become Infructuous.

Hence, the **IA is dismissed being Infructuous.**

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)